

(d) the details of compensation released, if any, so far by the U.N., category-wise; and

(e) whether any complaints have been received, delay in implementation of the Union Government orders regarding compensation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The Government is in touch with the United Nations Compensation Commission (UNCC) on the matter.

(c) The special Kuwait Cell does not finalise claims. All forms received by Special Kuwait Cell are sent to the UNCC, Geneva. It is for the UNCC to scrutinize the forms and approve or reject claims. Given below is the category-wise break-up of claims with the asserted value mentioned against each;

Type of claim	Description	Number of claims forwarded	Asserted value of claims
Category 'A'	US \$ 2500 per individual or US \$ 5000 per family if claimant is applying under other categories as well; other-wise US \$ 4000 per individual and US \$ 8000 per family	1,05,010	\$ 409.62m
Category 'B'	Death or injuries as a direct result of the Iraqi aggression	258	\$ 1.01m
Category 'C'	Personal property losses/damages upto \$ 100,000	39,435	\$ 1210.38m
Category 'D'	Personal property losses/damages exceeding \$ 100,000	937	\$ 356.74m
Category 'E'	Corporate claims	118	\$ 1378.49m
Category 'F'	Government claims	1	\$ 130.90m
Total :		1,45,759	\$ 3487.14m

(d) So far compensation has been released for Category 'B', i.e., in cases of injury or death as a direct result of the Iraqi invasion of Kuwait. The number of Category 'B' applications forwarded by the SKC were 258. Of these, 183 claims were approved and an amount of \$ 700,000 has since been released for payment by the UNCC. These payments are currently being disbursed to claimants through the designated nationalized banks.

(e) Although complaints are received regarding non-payment of claims, these are made under a misapprehension, as Government of India is not directly responsible for payment of compensation. It is for the UNCC to decide and dispense compensation to the claimants through their national governments. No separate Government orders therefore exist in this matter.

Assistance to Institutes through CAPART

1264. SHRI LALL BABU RAI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the details of the financial assistance provided to each institute through Lok Abhiyan and Council for Advancement and Promotion of Rural Technology (CAPART) in Bihar;

(b) the names of those institutes, which were reviewed by the Government to find out whether the funds are being properly utilised ; and

(c) the names of those institutes against whom cases have been filed and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) to (c) . The information is being collected and will be laid on the Table of the House.

[English]

Enron Power Project

1265. SHRI CHITTA BASU : Will the Minister of POWER be pleased to state:

(a) whether the Enron has since revised downward the cost estimates of the Dabhol Power Project in Maharashtra;

(b) if so, break-up of the reductions made (Head-wise);